CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Dated: This the 12th day of December 2002.

Contempt Application no. 27 of 2002 in Original Application no. 1162 of 1999.

Hon'ble Mr. Govindan S. Tampi, Administrative Member Hon'ble Mr. A.K. Bhatnagar, Judicial Member

Krishna Gopal, S/o Sri Chaddi Lal, R/o House no. 2055, Type-II, III, Kanpur.

... Applicant

By Adv : Shri B.B. Sirohi

Versus

- Sri M.K. Kaw, Secretary, Ministry of HRD, New Delhi.
- Sri H.M. Cairae, Commissioner, Kendriya Vidhyalaya Sangathan,
 18, Institutional Area, Shaheed Jet Singh Marg,
 New Delhi.
- Sri M.S. Verma, Assistant Commissioner, Kendriya Vidyalaya Sangathan (Lucknow Region), Sector 'J', Aliganj, Lucknow.
- 4. Sri Y Bhardwaj, Principal, Kendriya Vidy, va. IIT. Kanpur.

.. spondents

By Adv : Sri N.P. singh

ORDER

Hon'ble Mr. Govindan S. Tampi, A.M.

Heard Shri B.B.Sirohi, learned counse for the applicant and Shri N.P.Singh, learned counsel for the respondents.

Learned counsel for the applicant/petitioner presses the contempt petition. We observed that this petition has been filed alleging the non-implementation of the Tribunal's order dated 27-5-2002 by which the respondents were directed to pay the applicant's salary for the period till 9-5-2002 and

allow the applicant joining time. However, the transfer order had not been interefered by the Tribunal. It is brought out by the learned counsel for the respondents the needful has been done in this case and nothing for other remain to be done. Having examined the matter we are convinced that the respondents had performed the task assigned to them and the applicant has not been able to make out any case on the wilful/deliberate dis-obedience of the Tribunal's order.

3. In the circumstances, no contempt is made out. The petition is therefore, dismissed and the notices to alleged the contemners are discharged.

Member-J

Madhu/

Member-A